

(d) the number of houses built after the date on which the Government of India took charge of the Colony and the conditions on which they are given to displaced persons?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes. A statement giving the conditions of lease is laid on the Table. [See Appendix VIII, annexure No. 50.]

(b) 113.44 acres have been leased out to 23 private industries.

(c) 500 k.w.

(d) The total number of houses built so far is 5,156. The houses are allotted to the registered displaced persons of the townships on a hire-purchase basis at a monthly instalment of Rs. 11/14/- for each house for a period of 30 years. On account of poor economic conditions of the displaced persons, they are being charged at present at the rate of Rs. 6 per month.

FRUITS EXPORTED TO PAKISTAN

***1823. Shri B. S. Murthy:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) the money value and the various categories of fruits exported to Pakistan during 1950-51 and 1951-52:

(b) the duty, if any, imposed by the Pakistan Government and the rate thereof; and

(c) the approximate loss suffered by the exporters due to custom delays?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). A statement containing the information is placed on the Table of the House. [See Appendix VIII, annexure No. 51.]

(c) Government are not aware of any delays in the clearance of fruits for export to Pakistan causing loss to exporters.

CLOTH PRICES

***1824. Shri M. Islamuddin:** Will the Minister of **Commerce and Industry** be pleased to state whether the cloth prices for the quarter July—September have been revised and if so, what is the result of the revision?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): Yes. There has been an increase in the prices of coarse cloth by 5.55 per cent. to 6.75 per cent. and also in the prices of fine cloth by 8.9 per cent. to 11.0 per cent. In the case of medium and superfine cloth, however, there has been decrease of 0.63 per cent. to 1.58

per cent. and 8.3 per cent. to 13.8 per cent. respectively, over the previous prices. A copy of the Notification issued by the Textile Commissioner is laid on the Table of the House. [Copy placed in the Library. See No. P-58/52.]

MACHKUND PROJECT

***1825. Shri Sanganna:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether the Government of India have any control over the working of the Machkund Hydraulic project in the District of Koraput (Orissa); and

(b) if so, what is the nature of control?

The Minister of Finance (Shri C. D. Deshmukh): (a) No, Sir.

(b) Does not arise.

DUTIES ON TEA

***1826. Shri Muniswamy:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether Government have received any representation from the members of the Central Tea Board of India regarding the Export and Excise duties on tea; and

(b) if so, what action has been taken in the matter?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Yes, Sir.

(b) The recommendations of the Central Tea Board will be considered in the light of the report of the Special Committee appointed to investigate into the problems of the tea industry.

RIVER VALLEY PROJECTS IN ASSAM

***1827. Shri Beli Ram Das:** Will the Minister of **Planning** be pleased to state:

(a) whether any river valley projects are under contemplation of Government in respect of the rivers of Assam;

(b) whether any survey has been made in this respect; and

(c) what are the results?

The Minister of Finance (Shri C. D. Deshmukh): (a) Yes, Sir.

(b) and (c). Discharge and silt observations are being carried out at present.